

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **11.02.2021 at 2.00 PM**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/415/2019

PETITION NUMBER : CP/1011/IB/2018

NAME OF THE APPLICANT : Muthiah Thevar Rajapandian (RP)
M/s. AKR Holdings Pvt Ltd

NAME OF THE RESPONDENT : Sri Aallan Paul & 5 Ors

UNDER SECTION : 19(2) of IBC

ORDER

Ld. Counsel for the Liquidator Mr. S. Sathiyarayanan, Ld. Counsel for R1 Mr. Chandramohan and Ld. Counsel for R2 Mr. Raghuman Khan are present through video conferencing mode.

It is brought to the notice of this Tribunal that compliance in relation to furnishing of the records has not been done by the Respondents and in fact this Tribunal has also issued Bailable Warrant to the Respondents for their appearance before this Tribunal.

Pursuant to which the Respondents put in their appearance and agreed to cooperate, but, however, the cooperation is not coming forth. It is also brought to the notice of this Tribunal that, another Application has been filed by the Liquidator in relation to enable the Liquidator to sell the property as it is not in a position to take over the possession of the property of the Corporate Debtor.

In the circumstances, post this matter on **15.03.2021**. Let the Application be listed seeking for a direction from this Tribunal in relation to taking over possession of the property and sale of the immovable property be also numbered it in compliance with law and before this Tribunal for its consideration.

Post this matter on **15.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)